

(c) if the reply to part (b) be in the negative, whether the holding of elections on the basis of old delimitation of constituencies will be constitutional; and

(d) if not, what steps Government propose to take in the matter?

THE 'MINISTER OF LAW, JUSTICE, AND COMPANY AFFAIRS (SHRI JAGANNATH ^KAUSHAL): (a) Yes, Sir.

(b) No, Sir.

(c) an<j (d) The holding of a general election on the basis of the existing delimitation of constituencies in Jammu and Kashmir would be constitutional as the requirements of Section 48A of the Jammu and Kashmir Constitution have been fulfilled.

#### **Setting wp of new fertilizer plants**

1513. SHRI VISHVAJIT PRITHVIJIT SINGH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that a large sum of rupees seven thousand to eight thousand crores is going to be spent in the next four to five years on new fertilizer plants and modernisation of the existing plants; and

(b) if so, what are the States in which the new fertilizer plants will be set up and whether India will achieve self-sufficiency in the production of fertilizers after these new fertilizer units have been installed?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE):

(a) and (b) The present estimated total cost of the new fertilizer plants under construction at Thal, Namrup (Namrup. III), Paradeep in the public sector and Hazira in the cooperative sector is Rs. 2512 crores. Besides, the new public sector gas based plant in Guna (Madhya Pradesh) is estimated to cost over Rs. 600 crores. It is also proposed to set up 4 similar gas based plants in U.P. and one in Rajasthan, at a total investment of about Rs. 3000 crores.

While substantial investment are being made to augment indigenous production fertilizers, achievement of self-sufficiency in this regard will be dependent on factors like level of consumption reached and the production level achieved by the existing and proposed fertilizer plants.

#### **Employment to families of repatriates**

1514. SHRI V. GOPALSAMY:  
SHRJ V. VENKA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the State Farms Corporation in Tamil Nadu has been wound up and the operation in all 10 farms at 5 centres in Tamil Nadu has been stopped; and

(b) if so, what measures have been taken by Government to secure jobs to more than 1000 families of repatriates from Sri Lanka who were employed in these farms?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL): (a) Yes, Sir.

(b) According to the information available with the Department, at the time of closure of the Tamil Nadu State Farms Corporation there were 788 families of Sri Lanka repatriates in position. A cash compensation of Rs. 5,000 is reported to have been distributed to each family by the Government of Tamil Nadu. The Government of Tamil Nadu have also been requested to consider allotment of 3 acres of land to each family on ownership basis.

#### **Introduction of a New wakf Bill**

@1515. SHRI SYED AHMED HASHMI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is a proposal under Government's consideration to

(SPreviously Unstarred Question 1100 transferred from the 5th May, 1983.

introduce a New Wakf Bill as recommended by the Minority Commission; and

(b) if so, by when it is likely to be introduced?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) The Priority Commission has not recommended the enactment of any new Wakf Bill. It had occasion to consider the amendments to the Wakf Act as proposed by the Wakf Inquiry Committee and it made certain recommendations with regard to the amendments to be made in the Act. A draft Bill for amending the Wakf Act, in the light of the recommendations of the Wakf Inquiry Committee, the Minority Commission and the views expressed by certain Muslim M.Ps, and others, is at an advanced stage of finalization and the Bill is likely to be introduced early in the next session of Parliament.

#### Deaths in Eastern Coal-fields

1516 SHRI JAGDISH JANI: Will the Minister of ENERGY be pleased to state:

(a) whether some persons have been killed in illegal mining under the Eastern Coal-field?

(b) if so, the number of persons killed in those mines during the last six months;

(c) what are the main reasons that led to their deaths; and

(d) what are the details of the compensation paid to the next of kin of deceased?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DATTATRAYA SINGH): (a) to (c). The coal belt in the country is vast and certain persons at times violate the provisions of law and indulge in illegal extraction of coal in certain areas surreptitiously, which may at times result in deaths.

(d) No compensation is required to be paid to the next of kin of the deceased in cases of deaths arising out of illegal mining.

#### Reserved seats in Jammu region of J & K State

1517. SHRI DHARAM CHANDER PRASHANT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that six constituencies, i.e. Marh, Bishnah, Barhi Brahman, Kathua, Ramnagar and Bhadarwah in the Jammu region\* of J & K State have been reserved for the scheduled castes for the last 15/20 years and required to be reviewed on the basis of 1981 census figures;

(b) whether it is a fact that review for the earmarking the reserved constituencies has not been conducted;

(c) if so, whether the holding of June, 1983 elections in the State of Jammu and Kashmir without reviewing the reserved constituencies would be constitutional; and

(d) if not, what steps Government propose to take in the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) Yes, Sir; though there may have been some change in the name & extent of constituencies Under the provisions of Jammu and Kashmir Constitution and the Jammu and Kashmir Representation of the People Act, 1957, the delimitation of 76 Assembly seats in the Legislative Assembly of Jammu and Kashmir, is required to be done on the basis of the population as ascertained at the 1981 Census

(b) to (d) Before, however, the Delimitation Commission appointed by the State Government for the purposes could complete the work of